

SL. No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGES'S ORDERS
			<p>WPPIL No. 105 of 2022</p> <p><u>Sri Vipin Sanghi, C.J.</u> <u>Sri Manoj Kumar Tiwari, J.</u></p> <p>Ms. Seema Dhingra, learned counsel for the petitioner.</p> <p>Mr. V.K. Kapruwan, learned Standing Counsel for the Union of India/respondent nos. 1 & 2.</p> <p>Mr. B.P.S. Mer, learned Brief Holder for the State of Uttarakhand.</p> <p>No counter affidavits have been filed by any of the respondents, despite service.</p> <p>The issue raised in the present Public Interest Litigation is serious in nature, which we have taken note of in the order dated 22.07.2022.</p> <p>Despite grant of sufficient time, no counter affidavits have been filed.</p> <p>As the last opportunity, we grant the respondents time to file their respective counter affidavits, positively within four weeks.</p> <p>No further time shall be granted.</p> <p>In case, counter affidavits are not filed, on the next date, the Secretary, Ministry of Women and Child Development, Government of India and the Chief Secretary, the State of Uttarakhand, shall personally remain present before the Court.</p> <p>List this case on 16.11.2022.</p> <p>(Manoj Kumar Tiwari, J.) (VipinSanghi, C.J.) 11.10.2022 11.10.2022</p> <p>N/A</p>

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